

अनुरक्त कालेजों के मामले में शत प्रतिशत चाटे को और उससे सम्बद्ध कालेजों के मामले में 95 प्रतिशत चाटे को पूरा करता है।

(ब) जी, हाँ।

(ग) राज्य के विश्वविद्यालयों और उनके कालेजों का प्रमुख रूप राज्य सरकारों का सर्वांगीण उत्तरदायित्व है।

(घ) प्रश्न नहीं उठता।

Astronomical Observatory in Andhra Pradesh

*1983, Shri D. K. Kunte:
Shri H. F. Chatterjee:
Shri S. C. Samanta:
Shri Yashpal Singh:

Will the Minister of Education be pleased to state:

(a) when the most modern astronomical Observatory named the Nizamiah Observatory in Andhra Pradesh is going to be set up;

(b) its specialities and how it compares with the existing observatories in Egypt and Japan;

(c) whether it is a joint Indo-American venture; and

(d) if so, how the expenses will be shared by U.S.A. and India?

The Minister of State in the Ministry of Education (Shri Bhagwat Jha Asaf): (a) and (b). The Nizamiah Observatory has been in existence since 1908; it was transferred to the Osmania University in 1919. It is being developed on modern lines. A new 48-inch reflector with Newtonian Cassegrain and Coude foci is being added to the Observatory. It is likely to be installed by the end of 1967 and when it comes into operation it would have the distinction of being the largest telescope of its kind in South-east Asia.

(c) and (d). An Allocation of \$ 2,30,000 was made available under

the Indian Wheat Loan Educational Exchange Programme for the procurement of the 48-inch Telescope and other connected precision equipment. U.S. authorities have also been providing services of experts and engineers in connection with the installation of the telescope.

The expenditure on the construction of buildings for the observatory and other ancillary equipment is met by the Osmania University. The University Grants Commission has approved grants of Rs. 23,14,000 being made available to the Osmania University for the purpose.

High Court Judges

*1984. Shri Shri Chand Goel: Will the Minister of Home Affairs be pleased to state:

(a) whether the Law Commission in its report had recommended that one third of the Judges of the various High Courts in the country should be recruited from outside the State?

(b) whether the recommendation has been implemented; and

(c) if so, the number of the Judges in each High Court who have been recruited from outside the State?

The Minister of Home Affairs (Shri Y. B. Chavan): (a) It was the States Reorganisation Commission and not the Law Commission which recommended that one-third the number of Judges in a High Court should be recruited from outside the State.

(b) The recommendation has not been implemented fully so far. To implement the recommendation, Government considered it necessary to prepare panels, in consultation with the Chief Justice of India, of persons from the Bar and the Judicial Service of each State considered suitable for appointment as High Court Judges so that whenever the need for an outside appointment arose, names from the Panels could be suggested to the